(iv) The Rural Banking Enquiry Committee 1950, did not favour establishment of Agricultural Credit Corporations and described Land Mortgage agencies as the 'most appropriate' for long-term credit.

Written Answers

Besides the above, Committees set up by various State Governments have also generally recommended the promotion of Land Mortgage Banks. The State Governments are aware of these recommendations and keep them in view while framing their policies in the matter.

(c) and (d). Yes, the Reserve Bank of India has started purchasing up to 20 per cent, of such debenture issues of the Central Land Mortgage Banks as are guaranteed by State Governments. It has also recognised such debentures as eligible securities for the purpose of accommodation under Section 17(4)(a) of the Reserve Bank of India Act.

#### ASSIGNMENT PLAN

\*1989. Shri M. L. Dwivedi: Will the Minister of Communications be pleased to state:

- (a) whether the assignment plan indicating the actual wave length given to each country in pursuance of the suggestion of the Indian delegation to the Extraordinary Administrative Radio Conference held in Geneva between August and December, 1951, has been drawn up and submitted to the countries of the world for their approval and acceptance;
- (b) if so, whether Government will place on the Table of the House a copy of the assignment plan, the proposal for which was accepted at the said Conference: and
- (c) the progress made so far in this connection?

The Deputy Minister of Communications (Shri Raj Bahadur): (a)
No assignment plan was drawn up by
the India Delegation for submission to
the Extraordinary Administrative Radio
Conference at Geneva; only a proposal
indicating the general principles for the
equitable distribution of frequencies
was made. but it did not find favour
with the other countries.

- .(b) Does not arise.
- (c) Does not arise.

### SCHEDULED TRIBES

\*1990. Shri R. B. Parmar: Will the Minister of Home Affairs be pleased to state how much grant-in-aid has been sanctioned by the Central Gov-

ernment for each Part 'C' State for the Scheduled Tribes and the Scheduled Areas?

The Minister of Home Affairs and States (Dr. Katju): The question of giving grants-in-aid does not arise so far as Part C States are concerned. A provision of Rs. 15 lakhs has been made in the Central budget for the Current year and it is proposed to distribute it as follows:

Manipur 5 lakhs
Vindhya Pradesh 3 lakhs
Tripura 2½ lakhs
Ajmer 2 lakhs
Bhopal 2 lakhs

and small sums for the other States. It may be possible to raise the total grant to 24 lakhs in which case appropriate increases will be made in the sums allotted to different States.

#### QUARTERS FOR POSTAL EMPLOYEES

\*1991. Shri Sanganna: Will the Minister of Communications be pleased to state:

- (a) whether the staff other than the Post Masters and signallers of the Posts and Telegraphs Department have been provided with government quarters in every State;
- (b) if so, whether standard rent or nominal rent is recovered from the occupants; and
- (c) what is the aggregate receipt of rent due on such residences per annum?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, but, it is only lately that Government have started building quarters for those classes of staff who are not entitled to residential accommodation being provided by Government as a condition of their service. The number of quarters constructed upto now is therefore not much.

- (b) Rent is recoverable at 10 per cent, of the emoluments of the occupier or the standard rent, whichever is less.
  - (c) Rs. 5.35,133 approximately,

# INDIAN-OWNED SHIPS (EARNINGS)

\*1992. Shri Bansal: Will the Minister of Transport be pleased to state:

- (a) the total earnings made by Indian-owned ships in the years 1948—1951 by plying in international waters; and
- (b) what steps are Government taking to increase the earnings of foreign exchange by Indian-owned ships?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) A statement showing earnings of Indian Shipping Companies is laid on the Table of the House. [See Appendix IX, annexure No. 37.]

Information regarding earnings of Indian-owned ships and Indian chartered ships is not available separately.

(b) Increased earnings of foreign exchange can be achieved only when substantial additions to the Indianowned tonnage become possible to enable increased participation of Indian shipping in the various over-seas trades. Shipping is in the private sector and the initiative for acquisition of additional tonnage for the development of overseas trades primarily rests with the Indian shipping comrests with the Indian shipping companies. Government have, however, taken and are taking active steps to assist in this process. Some of the steps taken in this direction are (i) supporting Indian shipping companies in their negotiations with foreign shipping interests to secure membership of "Shipping Conferences" controlling the overseas trades and to trolling the overseas trades and to increase their shares in those trades. (ii) setting up a Shipping Corporation state-cum-private ownership basis, with capital largely financed by operating them in selected overseas routes. (iii) ensuring by means of necessary provisions included in the Trade Treaties with other countries or otherwise that Indian shipping companies operating in the overseas trades get their fair share of cargoes, (iv) making available loans to Indian shipping companies for purchase of ships from abroad on reasonable terms and (v) assisting them in the acquisiand (v) assisting them in the advantage of the same arranging liberal release of foreign exchange.

#### APPELLATE AUTHORITY

\*1993. Shri Muniswamy: Will the Minister of Home Affairs be pleased to state whether it is a fact that in the case of awarding punishments, the Appellate authority has been empowered to issue directions to the initial punishing authorities before awarding punishments?

The Minister of Home Affairs and States (Dr. Katju): The question is not clear. So far as I can understand it the answer is in the negative.

### FORD FOUNDATION SCHEME

\*1994. Shrl C. N. P. Sinha: Will the Minister of Food and Agriculture be

pleased to state what steps Government propose to take to publicise the activities of the Ford Foundation Scheme in rural areas?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): The State Governments will give suitable publicity. Measures to improve agricultural publicity on a country-wide basis are under the consideration of the Indian Council of Agricultural Research.

## चांदाा - कीरबा रेलवे लाइन

\*१९९५. सरदार ए० एस० सहगल : क्या रेल मन्त्री यह बतलाने की कृपा करेंगे कि:

- (क) क्या यह सच है कि बिलासपुर जिले (मध्य प्रदेश) में स्थित चांदा से कोरवा तक लाइन विद्याने के लिये परिमाप कार्य प्रारम्भ हुआ था;
  - (ख) यदि हां, तो इसका क्या हुआ ;
- (ग) क्या परिमाप कार्य पूरा हो चुका है;
- (घ) यदि हो चुका है, तो रेल लाइन बिछाने का काम सरकार कब आरम्भ करना चाहती है और इसके पूरे होने में कितना समय लगेगा:
- (ङ) परिमाप-कार्य पर अब तक किया गया व्यय: तथा
- (च) रेलवे लाइन बिछाने में कितना व्यय होगा ?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) Survey was carried out for a railway line between Champa and Korba.

- (b) and (c). The Survey work has been completed.
- (d) It has been decided by the Central Board of Transport that the Champa-Korba Project should be taken up during 1954-55 and 1955-56 subject to the condition that the construction of this line keeps pace with the development of ccalifieds at Korba.